

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. UNISTAR TRADELINK PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Unistar Tradelink Private Limited</b>
2.	Date of incorporation of corporate debtor	19/01/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2011PTC212550
5.	Address of the registered office and principal office (if any) of corporate debtor	2, Krishna Dham, Raheja Township L.S. Raheja Marg, Malad (East) Mumbai, Maharashtra 400097
6.	Insolvency commencement date in respect of corporate debtor	19/05/2023
7.	Estimated date of closure of insolvency resolution process	15/11/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Kailash Thanmal Shah</b> <b>Reg. No.: IBBI/IPA-001/IP-P00267/2017-2018/10511</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> 505, 21 <sup>st</sup> Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat  <b>E-mail ID:</b> <a href="mailto:ipktshah@gmail.com">ipktshah@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Registered Address:</b> 505, 21 <sup>st</sup> Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat  <b>E-mail ID:</b> <a href="mailto:cirp.unistar@gmail.com">cirp.unistar@gmail.com</a>
11.	Last date for submission of claims	02/06/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Unistar Tradelink Private Limited on 19<sup>th</sup> May 2023.

The creditors of M/s. Unistar Tradelink Private Limited, are hereby called upon to submit their claims with proof on or before 2<sup>nd</sup> June 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**



**Date: 22/05/2023**

**Place: Surat**

**Kailash Thanmal Shah**

**Interim Resolution Professional of**

**M/s. Unistar Tradelink Private Limited**

**IBBI Reg. No. IBBI/IPA-001/IP-P00267/2017-2018/10511**

**AFA Valid upto: 19/12/2023**